

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

\*\*\*\*\*

O.A.No.35.99.

Date of Decision: 23-12-99.

K. Atchanna

.. Applicant.

Vs

1. The Southern Commander,  
Military Engineering Service.  
Pune.
2. The Commander Works Engineering Project,  
Dry Dock Naval Base Post, Visakhapatnam.
3. The Asst. Garrison Engineer,  
Independent, Bhimunipatnam,  
Visakhapatnam District.
4. The Union of India, rep. by its  
Secretary, Ministry of Defence.  
New Delhi.
5. The Chief Engineer, Army Hqrs,  
ENC New Delhi. .. Respondents.

Counsel for the applicant : Mr.P.B.Vijaya Kumar

Counsel for the respondents : Mr.V.Vinod Kumar, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI JUSTICE D. H. NASIR : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Sunil for Mr.P.B.Vijaya Kumar, learned counsel for the applicant. None for the respondents.

2. This OA is filed praying for a direction to the respondents to treat the applicant as regular Industrial employees from the date of his initial appointment as casual labourer mazdoor as per letter No.2(17)51/10805/D Civ.2 dated 10-09-1953 and further



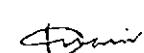
direct the respondents to appoint him in the existing vacancies in the suitable posts with all consequential benefits.

3. When the OA was taken up for hearing the learned counsel for the applicant submitted that in OA.1195/91 decided on 16-10-1992 (Annexure-I to the OA) certain reliefs were given to him along with 3 others. In that OA the name of the applicant is ~~Atchanna~~ shown as K. ~~Atchanna~~ <sup>in</sup> <sup>him</sup> <sup>as given</sup>. When he approach the department for giving similar relief to other 3 applicants in that OA he was informed that the applicant No.4 in that OA is called as K. Abbana and not Atchanna. Hence they refused to give the relief as per the judgement in OA.1195/91.

4. This Tribunal has no way to check the correct name of the applicant herein whether it is Abbana or Atchanna. It is for him to provide necessary proof to the respondent authorities to state that the applicant No.4 in OA.1195/91 should be read as K. Atchanna and not as K. Abbana. It is up to him to take up with his case <sup>in</sup> ~~in~~ the respondent authorities. Hence no order is considered necessary in this OA and hence the OA is dismissed. No costs.



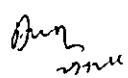
(R. RANGARAJAN)  
MEMBER(ADMN.)



(D. H. NASIR)  
VICE CHAIRMAN

Dated: The 23<sup>rd</sup> December, 99.  
(Dictated in the Open Court)

SPR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH.  
HYDERABAD.

~~1ST AND 2ND COURT~~

COPY TO.

TYPED BY  CHECKED BY   
COMPARED BY  APPROVED BY

1. HONMJ

THE HON'BLE MR. JUSTICE DH. NASIR  
VICE-CH. IRMAN

2. HON M (ADMN)

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (ADMN)

3. HON P.M. (JUDL)

4. D.R. (ADMN)

THE HON'BLE MR. B. S. JAI PARAMESHWAR  
MEMBER (JUDL)

5. SPARE

6. ADVOCATE

7. STANDING COUNSEL

\*\*\*\*

DATE OF ORDER 23/12/99

~~MA/PA/CP. NO.~~

~~IN  
CA NO. 35/99~~

~~ADMITTED AND INTERIM DIRECTIONS  
ISSUED~~

~~ALLOWED~~

(9 copies)

~~CP CLOSED~~

~~PA CLOSED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

